

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-506**  
IB-181/ND/2024

**IN THE MATTER OF:**

Aaditya Khanij & Coal Nagpur Pvt. Ltd

**.....Applicant**

**Vs.**

Globus Spirits Ltd

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 27.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Adv S.N. Gautam, Mr. Anup Kumar D Sayare,  
Mr. Anil Upadhyay

**ORDER**

This is a petition filed under Section 9 of the IBC. Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 18.04.2024, they have filed additional documents in support of their petition which is now available on the e-portal. Proxy Counsel for the Corporate Debtor is present and accepts notice for filing reply to this petition. Reply be filed within a period of 2 weeks and thereafter, rejoinder by the Operational Creditor within 10 days of the receipt of the reply. List this matter on **19.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**